(a) the schemes available with Government to encourage private sector to employ specially abled people in different vacant posts;

(b) the details thereof;

(c) whether there has been any representation from trade bodies regarding suggestion to improve the employment rate of specially abled people in private sector; and

(d) the details thereof and status so far in the implementation of the schemes?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) and (b) A Scheme for providing Incentives to the employers in the Private Sector for Employment of Persons with Disabilities was launched w.e.f. 01.04.2008 to encourage employers to employ more persons with disabilities. Under this Scheme, the Government of India provides the employer's contribution for Employees Provident Fund Organisation (EPFO) and Employees State Insurance Corporation (ESIC) for 3 years, for persons with disabilities employed in the private sector on or after 01.04.2008, with a monthly salary upto Rs.25,000.

- (c) No, Sir.
- (d) Question does not arise.

Schemes for disabled

†2590. SHRI RAGHUNANDAN SHARMA:

SHRI MEGHRAJ JAIN:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the names of schemes being undertaken by Central Government for disabled persons;

(b) the details of target and achievement made between January, 2008 and March, 2010 regarding above said schemes, year-wise and State-wise;

(c) whether there is any mechanism to ensure that the benefits of schemes meant for disabled persons are reaching to needy people; and

(d) if so, the details thereof?

†Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) The following main schemes are being implemented by the Ministry for persons with, disabilities:

(i) Scheme of Assistance to disabled persons for purchase/fitting of aids/appliances (ADIP Scheme).

- (ii) Deen Dayal Disabled Rehabilitation Scheme (DDRS).
- (iii) Scheme for implementation of persons with disability Act (SIPDA).

(b) The above mentioned schemes are demand driven and funds are released on the basis of proposals received from State Governments and other Implementing Agencies within the overall allocation under the schemes. The details of grants released under these schemes in financial years 2007-08, 2008-09 and 2009-10 are given in Statements-I to III respectively *(See* below).

(c) and (d) Several measures are in place for effective monitoring of the utilization of the allocated fund in the disability sector, which include inspection and monitoring of the functioning of the grantee, obtaining their periodic progress reports, audited statement of accounts, utilization certificates etc. Further, nodal officers have been appointed by the Ministry for various States/UTs for monitoring the implementation of the schemes. Following seven National Institutes working in the field of Disability have also been entrusted with monitoring and inspection of organizations receiving grants:

- 1. National Institute for the Visually Handicapped (NIVH), Dehradun.
- 2. National Institute for Empowerment of Persons with Multiple Disabilities (NIEPMD), Chennai.
- Swami Vivekanand National Institute for the Rehabilitation, Training and Research (SVNIRTAR), Cuttack.
- 4. National Institute for the Hearing Handicapped (NIHH), Mumbai.
- 5. National Institute for the Mentally Handicapped (NIMH), Secunderabad.
- 6. National Institute for the Orthopaedically Handicapped (NIOH), Kolkata.
- 7. Pt. Deendayal Upadhyaya Institute for the Physically Handicapped, IPH, New Delhi.

Statement-I

State-wise release of funds for the year 2007-08, 2008-09 and 2009-10 under ADIP Scheme for camp activity

				(Rs. in Lakh)
SI.No.	Name of the State/ UT	2007-08	2008-09	2009-10
1	2	3	4	5
1	Andhra Pradesh	126.67	121.00	137.00
2	Bihar	142.35	68.62	16.99
3	Chhattisgarh	11.53	40.75	7.50
4	Goa	0.91	4.00	0.00
5	Gujarat	73.29	154.75	85.45
6	Haryana	25.32	53.00	23.50
7	Himachal Pradesh	12.99	21.25	25.00
8	Jammu and Kashmir	9.41	36.00	0.00
9	Jharkhand	12.06	27.42	46.00
10	Karnataka	54.65	91 . 25	73.00
11	Kerala	218.5	6.75	140.00
12	Madhya Pradesh	12.76	188.65	140.40
13	Maharashtra	50.67	190.88	129.25
14	Orissa	7.07	93.00	97.00
15	Punjab	71.25	44.45	56.50
16	Rajasthan	66.92	196.50	128.00
17	Tamil Nadu	459.19	203.58	159.11
18	Uttar Pradesh	353.17	387.16	240.25
19	Uttarakhand	63.29	21.37	17.75

(Rs. in Lakh)

1	2	3	4	5
20	West Bengal	105.55	61.90	100.20
21	Andaman & Nicobar	0.85	4.00	0.00
22	Chandigarh	1.00	0.00	0.00
23	Dadra & Nagar Haveli	0.00	1.50	2.00
24	Daman & Diu	0.00	3.00	0.00
25	Delhi	63.53	28.50	5.60
26	Lakshadweep	0.00	1.50	2.00
27	Puducherry	1.17	7.50	0.00
28	Arunachal Pradesh	3.3	53.00	53.00
29	Assam	152.79	324.68	317.50
30	Manipur	0.00	20.84	0.00
31	Meghalaya	3.16	40.00	40.00
32	Mizoram	0.00.	34.00	34.00
33	Nagaland	0.00	37.00	37.00
34	Sikkim	1.17	22.00	0.00
35	Tripura	12.8	71.00	71.00
	Total	2117.32	2660.80	2185.00

Statement-II

State-wise details of grant-in-aid released during 2007-08,

2008-09 and 2009-10 under DDRS

(Re	ın	Lakh)
(110.		Lanij

				· · · ·
SI.No.	State	2007-08	2008-09	2009-10
1	2	3	4	5
1	Andman & Nicobar	0	0	0
2	Andhra Pradesh	1807.74	1317.78	1586.81

1	2	3	4	5
3	Arunachal Pradesh	10.67	7.37	6.72
4	Assam	84.72	121.92	87.4
5	Bihar	112.62	87.75	45.48
6	Chandigarh	5.11	0	10.5
7	Chhattisgarh	39.23	76.69	31.52
8	Dadra & Nagar Haveli	0	0	0
9	Daman & Diu	0	0	0
10	Delhi	314.12	193.55	170.24
11	Goa	14.87	13.09	18.3
12	Gujarat	81.17	82.2	57.4
13	Haryana	186.31	127.92	78.36
14	Himachal Pradesh	11.49	40.83	17.99
15	Jammu & Kashmir	7.91	27.93	7.19
16	Jharkhand	16.68	10.06	12.01
17	Karnataka	1135.92	814.66	857.24
18	Kerala	237.19	378.4	386.96
19	Lakshdweep	0	0	0
20	Madhya Pradesh	134.63	170.35	99.56
21	Maharashtra	188.41	254.23	150.51
22	Manipur	125.7	196.76	130.14
23	Meghalaya	85,16	75.65	25.64
24	Mizoram	12.5	19.6	6.58
25	Nagaland	1.43	0	0

1	2	3	4	5
26	Orissa	418.51	367.34	448.66
27	Pondicherry	12.56	15.63	13.36
28	Punjab	105.67	94	35.38
29	Rajasthan	182.7	93.14	168.81
30	Sikkim	0	0	0
31	Tamil Nadu	481.75	474.37	366.18
32	Tripura	11.86	10.81	21.36
33	Uttar Pradesh	704.54	700.21	718.82
34	Uttarakhand	43.98	63.02	53.6
35	West Bengal	449.94	641.12	543.22
	Total	7025.09	6476.38	6155.94

Statement-III

State-wise amount sanctioned for the years 2007-08, 2008-09

and 2009-10 under SIPDA Scheme

Year	Name of the States/UTs Government Institutions CU	Amount sanctioned (Rs. in lakh)
1	2	3
2007-08	Himachal Pradesh	16.00
	Ravenshaw University	92.66
	Uttarakhand	16.00
	Uttar Pradesh	10.78
	Uttar Pradesh	4.78
	West Bengal	16.00
	Gujarat	5.00

1	2	3
	University of Goa	24.00
	University of Himachal Pradesh	12.03
	University of Rajasthan	47.42
	Society for Child Development	1.00
	Assam	42.74
	Chhattishgarh	16.00
	Himachal Pradesh	5.00
2008-09	Sikkim	0.37
	Sikkim	1.12
	Manipur	63.82
	Nagaland	9.14
	National Trust	469.00
	University of Nagaland	23.10
	Anna Institute of Management	4.99
	NSIC Ltd.	5.40
	Jammu & Kashmir	30.04
2009-10	Postal Staff College India, Ghaziabad	4.79
	Bihar	28.34
	Orissa	22.50
	Kerala	31.93
	NIVH	22.52
	Postal Staff College India, Ghaziabad	17.02
	National Trust	35.00

1	2	3
	NSIC Ltd	4.50
	NSIC Ltd	21.17
	NSIC Ltd	3.37
	NIVH	151.50
	Manipur	19.35
	Madhya Pradesh	57.87
	Lal Bahadur Shastri AA, Mussorrie	47.94

Public Welfare Schemes

†2591. SHRI MEGHRAJ JAIN:

SHRI RAGHUNANDAN SHARMA:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the names of public welfare schemes being undertaken by Government of India through the Ministry and the details thereof; and

(b) whether State Government has submitted projects for approval/grant to Government during the years 2009-10 and 2010-11 and if so, by when these projects will be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) The mandate of the Ministry is to empower its target groups, namely, (i) Scheduled Castes, (ii) Backward Classes, (iii) Persons with disabilities, (iv) Senior Citizens and (v) Victims of alcoholism and substance abuse through programmes for educational, economic and social development and rehabilitation as appropriate. The list of the major schemes implemented by the Ministry at present for the welfare of these target groups is given in the Statement *(See* below).

(b) The submission of proposals by the State Governments seeking central assistance under various schemes is an on-going process. The proposals are approved and funds released by

†Original notice of the question was received in Hindi.